

expanding primary education in the State and for additional Central assistance; and

(b) if so, what decision has been taken thereon?

The Minister of Education (Dr K. L. Shrimall): (a) A memorandum for giving Central grants at a more liberal rate was received.

(b) The matter is under consideration.

Cantonment Board, Ferozepur

3695. Shri Siddananajappa: Will the Minister of Defence be pleased to state:

(a) whether Central Government have given a special grant to the Cantonment Board of Ferozepur for development works under the Second Five Year Plan for 1959-60;

(b) if so, the amount granted; and

(c) which are the works the Board intends to undertake with this amount?

The Deputy Minister of Defence (Sardar Majithia): (a) The special grants-in-aid to be given to Cantonment Boards for the year 1959-60 are still under consideration.

(b) and (c). Do not arise.

Grants to Social Welfare Organisations in Madras

3696. Shri Subbiah Ambalam: Will the Minister of Education be pleased to state:

(a) the names of the voluntary social welfare organisations in Madras State, which have been given grants by the Central Social Welfare Board during 1958-59; and

(b) the amount of grant to each such organisation?

The Minister of Education (Dr K. L. Shrimall): (a) and (b). A statement giving the requisite information is laid on the Table. [See Appendix VII, annexure No. 62].

Purchase of Equipment for Police Force in Andamans

*3697. { Shri Raghunath Singh:
Sardar A. S. Saigal:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that tender for the supply of uniforms and other equipment and stores for the Police Force in Andamans was called in 1957-58;

(b) whether the tender submitted by M/s Dawoojee Dadabhoj & Company, Calcutta, was less in total calculation by Rs 13,000 than the tender accepted by the Administration; and

(c) the reason for not accepting the lowest tender?

The Deputy Minister of Home Affairs (Shrimati Aiva): (a) Yes, Sir.

(b) The tender submitted by M/s Dawoojee Dadabhoj and Co, Calcutta, was less in total calculation by Rs 9,104 44 than the tender accepted by the Administration.

(c) M/s Dawoojee Dadabhoj & Co had sent their tender without seeing the samples. The tender was, therefore, not considered to be valid according to the terms of the tender. They had not quoted at all for certain articles and their quotation for certain other items was so low that it was unconceivable that those items could be got at those prices unless the articles were too inferior to be used. Moreover, the Administration wanted to ensure immediate supply and therefore they preferred the tender furnished by a local firm.

Primary Co-operative Societies in Nicobar Islands

3698. Shri Raghunath Singh: Will the Minister of Home Affairs be pleased to state the number of primary (village) Co-operative Societies in Nicobar Islands?

The Deputy Minister of Home Affairs (Shrimati Aiva): There are 37